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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

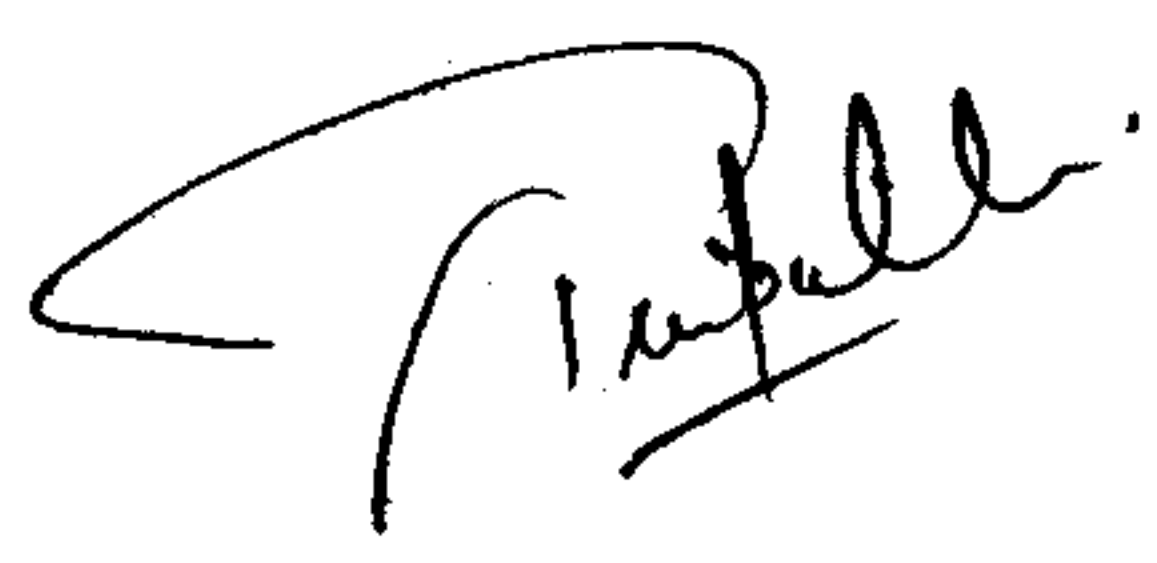
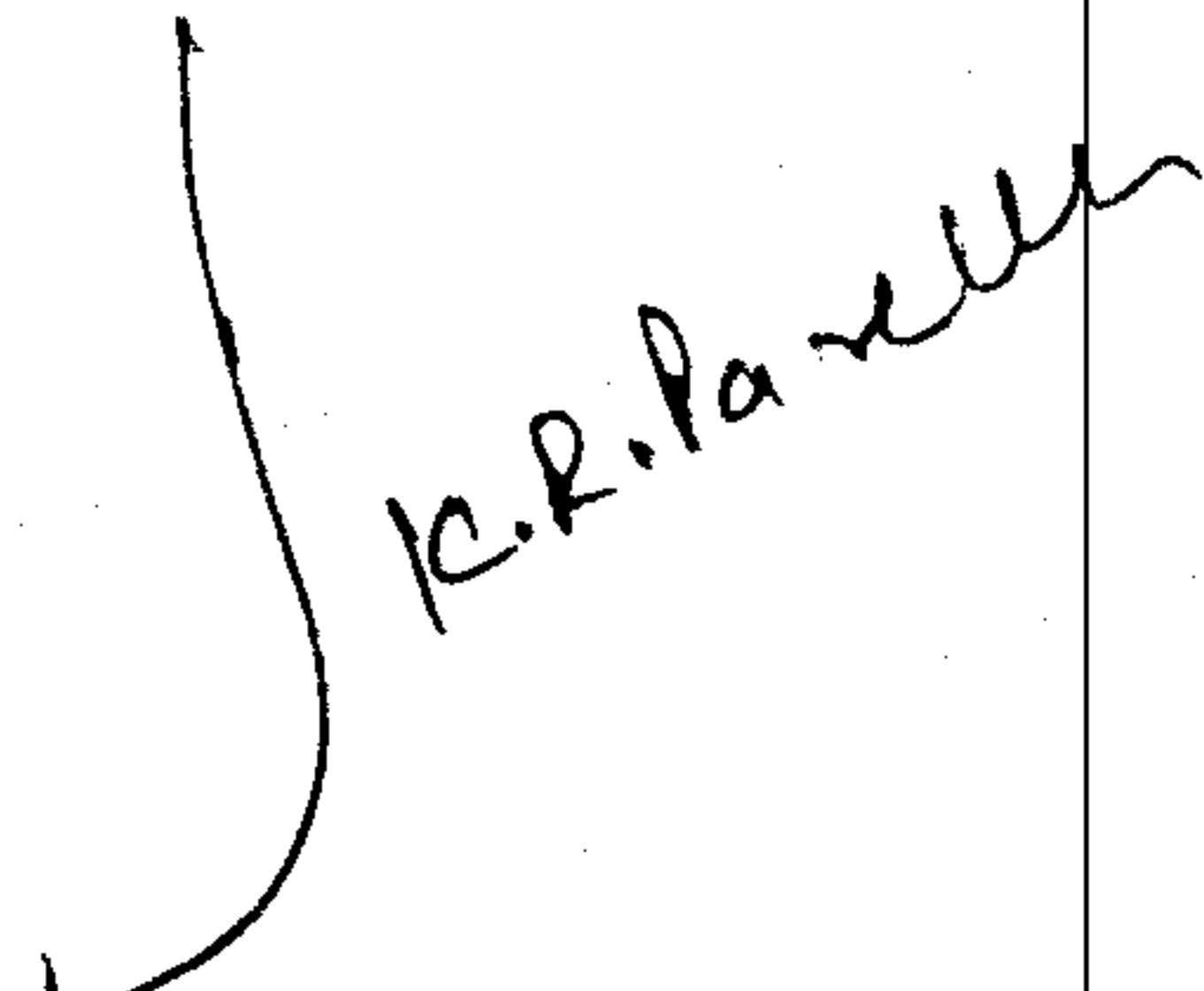
C.P. (I.B) No. 130/7/NCLT/AHM/2017

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: Sunil Paramanand Kewalramani & Ors.
V/s.
Medilux Laboratories Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Pratik Tripathi	PCS	Respondent No. 1-8	
2.	Munish R. Bhatt	Senior Adv	7 10-12 petitioner	
	Arjun R. Sheth	Adv. & Solicitor	"	
	Krina R. Parekh	Adv	"	

ORDER

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Arjun Sheth with Learned Advocate Ms. Krina Parekh present for Financial Creditor/Petitioner. Learned PCS Mr. P S Tripathi present for Respondent.

Suo moto matter reopened.

It is represented by both parties that there is no scope for settlement in Company Petition no. 73/2017

Heard arguments of Learned Counsel for petitioner and Learned PCS for Respondent.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 20th day of December, 2017.